

LOK SABHA DEBATES

Acc. No. 75457

Date: 10-12-2019

(Part II—Proceedings other than Questions and Answers)

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LOK SABHA

Wednesday, 24th August, 1955

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12 Noon

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTY-FIFTH REPORT

Shri Altekar (North Satara): I beg to present the Thirty-fifth Report of the Committee on Private Members' Bills and Resolutions.

COMPANIES BILL—Contd.

Clauses 2 to 10

Mr. Speaker: The House will now resume further consideration of clauses 2 to 10 of the Companies Bill. Out of the five hours allocated to these clauses, about 1½ hours have already been availed of and 3½ hours now remain.

Some Hon. Members: Not 1½ hours, but less than that.

Mr. Speaker: It is recorded here on the basis of the time at which it began and the time at which it ended but this can be checked up.

Shri Ramchandra Reddi (Nellore): There were certain preliminary observations before the discussion on the clauses started.

Mr. Speaker: The preliminary observations started after the clauses were taken up for discussion. When the allotment of time is made, it is always assumed that all incidental discussions, points of orders and points of enquiry and points for clarification take up time and it is not that the time is calculated by excluding all these things, because these are all incidental.

Shri Ramachandra Reddi: The procedural details were discussed for about half an hour.

Mr. Speaker: This would mean that these clauses will be put to vote at about 3-30 P.M. If we, however, wish to continue for half an hour more after seeing the progress, the position may be taken stock of then, but it will be a wrong argument to say that the time taken up in this preliminary issue should be excluded from the calculation of time.

Shri K. K. Basu (Diamond Harbour): The time taken up by the Chair should be left out.

Mr. Speaker: The House may adjust the time if it so likes. Shri Chettiar, who was on his legs when the House adjourned yesterday, may continue his speech.

Shri T. S. A. Chettiar (Tiruppur): I was referring yesterday to the amendments relating to associates and managing agents. A big cry has been raised against an amendment that was proposed. I was hearing with great attention the speech of my friend, Shri Tulsidas Kilachand, and his arguments. The question here is as to how these amendments affect the working of companies. These amendments refer to certain clauses.